
(2012) 07 P&H CK 0230
In the Punjab And Haryana At Chandigarh
Case No : CRM No. M-8032 of 2012 (O and M)

Saurabh Grover

APPELLANT

Vs

State of Haryana and Another

RESPONDENT

Date of Decision : 18-07-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Penal Code, 1860 (IPC) — Section 406, 498A

Citation : (2012) 07 P&H CK 0230

Hon'ble Judges : K.C. Puri, J

Bench : Single Bench

Advocate : A.S. Tangra, for the Appellant; Amandeep Singh, AAG, Haryana, for the Respondent

Judgement

K.C. Puri, J.—This is a petition u/s 482 of the Code of Criminal Procedure for quashing FIR No. 25 dated 28.02.2008 (Annexure P-1) under Sections 406/498A IPC registered at Police Station Sector-19, Panchkula, on the basis of compromise (Annexure P-2), along with all subsequent proceedings arising from that FIR. Report of the trial Court has been received in which it is mentioned that parties have arrived at a compromise.

2. Learned counsel for the petitioner has placed on record the certified copy of judgment dated 13.07.2012 passed by District Judge, Family Court, Faridabad, vide which marriage between the parties has been dissolved by a decree of divorce. This is a matrimonial dispute which has been amicably settled. So, in view of the above circumstances and in view of authority reported as, "Kulwinder Singh and others vs. State of Punjab and others" 2007 (3) RCR (Criminal) 1052, the above said FIR stands quashed. Further proceedings in pursuant to that FIR also stands quashed.

Disposed of.